

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.1575
TO BE ANSWERED ON 24.11.2016**

ALLOCATION OF POWER FROM UMPPs

1575. SHRI B.S. YEDIYURAPPA:

**Will the Minister of POWER
be pleased to state:**

- (a) whether a number of Memoranda of Understanding have been signed for allocation of power to be generated from the Ultra Mega Power Projects being set up in the country;**
- (b) if so, the details thereof, State-wise including Karnataka;**
- (c) whether some State Governments have requested for additional power there from; and**
- (d) if so, the details thereof and the decision taken by the Union Government in this regard?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL, NEW & RENEWABLE ENERGY AND MINES**

(SHRI PIYUSH GOYAL)

(a) : No, Madam. However, the allocation of Power from UMPPs is decided by Central Government in consultation with the States Governments. Up to 50% power is allocated to lead procurer, the state in which UMPP is located. Further, power allocation is based on location of the project in a particular region, power deficit, availability of transmission infrastructure and equity contribution in Special Purpose Vehicle (SPV), proportionate to power allocation to that particular state etc.

On award of project to successful bidder, Power Purchase Agreement (PPA) is signed between DISCOMs of power procuring states and the successful bidder (developer).

(b) to (d) : For the power allocation from Bihar and Deoghar UMPP, the State Governments of Gujarat, Haryana, Kerala and Karnataka have asked for additional power. After considering all the facts, the power allocation is made by the Central Government.

The power allocation from awarded UMPPs and UMPPs in pipeline is given in the Annexure.

ANNEX REFERRED TO IN REPLY TO PARTS (b) TO (d) OF UNSTARRED QUESTION NO. 1575 TO BE ANSWERED IN THE LOK SABHA ON 24.11.2016.

S. N.	State	AWARDED UMPPs				UMPPs in Pipeline			
		Sasan (MP)	Mundra (Gujarat)	Tilaiya (Jharkhand)	Krishnapatnam (Andhra Pradesh)	Bedhabahal (Odisha)	Cheyur (Tamil Nadu)	Banka (Bihar)	Deoghar (Jharkhand)
1	Delhi	450	-	150	-	-	-	-	-
2	Uttar Pradesh	500	-	650	-	300	300	600	-
3	Uttarakhand	100	-	-	-	200	-	-	-
4	Punjab	600	500	450	-	500	200	-	-
5	Rajasthan	400	400	250	-	400	-	-	-
6	Haryana	450	400	200	-	400	-	-	200
7	Jammu & Kashmir	-	-	-	-	-	-	-	-
8	Himachal Pradesh	-	-	-	-	-	-	-	-
9	Madhya Pradesh	1500	-	200	-	400	-	-	-
10	Chhattisgarh	-	-	-	-	200	-	-	-
11	Gujarat	-	1900	300	-	*	-	-	1000
12	Maharashtra	-	800	300	800	-	400	-	200
13	Goa	-	-	-	-	-	-	-	-
14	Daman & Diu	-	-	-	-	-	-	-	-
15	Dadra Nagar Haveli	-	-	-	-	-	-	-	-
16	Karnataka	-	-	-	800	-	800	400	300
17	Tamil Nadu	-	-	-	800	300	1600	-	600
18	Kerala	-	-	-	-	-	300	-	200
19	Andhra Pradesh + Telangana	-	-	-	1600	-	400	-	-

20	Puducherry	-	-	-	-	-	-	-	-
21	Odisha	-	-	-	-	1300	-	-	-
22	Jharkhand	-	-	1000	-	-	-	1000	1500
23	Bihar	-	-	500	-	-	-	2000	-
24	West Bengal	-	-	-	-	-	-	-	-
25	Aasam	-	-	-	-	-	-	-	-
26	Nagaland	-	-	-	-	-	-	-	-
27	Meghalaya	-	-	-	-	-	-	-	-
28	Manipur	-	-	-	-	-	-	-	-
29	Mizoram	-	-	-	-	-	-	-	-
30	Tripura	-	-	-	-	-	-	-	-
31	Arunachal Pr.	-	-	-	-	-	-	-	-
TOTAL		4000	4000	4000	4000	4000	4000	4000	4000
